

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Original Application No. 543 of 2019

Ram Avatar Yadav

Applicant

Versus

Union of India & Ors.

Respondents

Report in compliance of the order dated 13.09.2019 passed by this Hon'ble Tribunal.

Respectfully Showeth:

1. That the aforesaid matter was considered by this Hon'ble Tribunal on 13.09.2019, wherein, by taking note of violations by the Police Department of Haryana in respect of Forest Conservation Act, 1980 this Hon'ble Tribunal was pleased to issue direction to the Chief Secretary, Haryana for taking appropriate action to enforce the law and furnish an action taken report within two months.
2. That the matter has been got examined by taking reports from the concerned Departments being the Administrative Department and it has been revealed that total area measuring 7.461 Hectares of the Police Line, Manesar falls under the category of 'Gair Mumkin Pahar'. About 32% out of entire area falls in the ambit of Natural Conservation Zone.



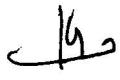
3. That during the construction and development phase of the project, no tree was cut at the site of work. Small bushes did exist at the site, which were removed during the construction.
4. That it is submitted that out of land measuring 0.5834 Hectares of Aravali Plantation, land measuring 0.1834 Hectares (1834 sqm) has been developed. This development was admittedly in violation of Forest (Conservation) Act, 1980, However, the same was neither intentional nor wilful, as the construction was done after demarcation was carried out by Revenue Department.
5. That, since development carried out on 0.1834 Hectares is in violation of FC Act, 1980, in order to rectify the unintentional violation and to bring the violation in accordance with the provisions of the FC Act, 1980 to enforce the law, proposal for *post-facto* approval for diversion of forest land measuring 0.1834 Hectares (1834 sqm) has been uploaded to the web portal of Forest Department vide proposal No. FP/HR/Others/43168/2019.
6. That for the area notified under MOEF&CC Notification dated 07.05.1992, the necessary permission is being sought from the Ministry of Environment, Forests and Climate Change.
7. That as far as the part area of Natural Conservation Zone is concerned, the Town and Country Planning Department has informed that this Hon'ble tribunal in OA No. 147 of 2014 has constituted a Committee having MOEF & CC as nodal agency, for giving final report in the period of three months on the issue relating



to shrinkage of Natural Conservation Zone, as proposed in the Regional Plan of NCR. Accordingly, the present case is being referred to the said Committee for consideration of the part of the area of Police Line, Manesar falling in NCZ.

In view of the above explained circumstances, the action taken report may kindly be taken on record.

Place: Chandigarh
Dated: 12.02.2020


(Keshni Anand Arora)
Chief Secretary to Government, Haryana

